

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 12
(IB)-266(PB)/2022

IN THE MATTER OF:

Union Bank of India

.... Petitioner/Applicant

Vs.

Smt. Vidushi Agarwal

.... Respondent

Order u/S. 95(1) of the Insolvency & Bankruptcy Code, 2016

Order delivered on 24.04.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the RP : Appearance not marked

ORDER

IA-983/2024

Mr. Atul Bhatia, Ld. Counsel for the RP appears through VC.

The RP is absent in this case, having filed the report.

We strongly deplore the conduct of RP in not appearing through VC, having filed the report.

List the matter again **on 14.05.2024**.

Copy of the order be sent to IBBI.

Sd/-
(RAMALINGAM SUDHAKAR)
PRESIDENT

Sd/-
(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)